CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
CORCOMP INFOSYSTEMS LIMITED

(Formerly known as Grandpa Trading & Agencies Limited)

(G-3, Bhaveshwar Complex, Near Railway Station, Vidyavihar (West), Mumbai – 400 086)
Tel. No.: 91-22-67896900; Fax No.: 91-22-25140592; Email: info@corcomp.co.in

This public announcement is being issued by the Manager to the Offer, Aryaman Financial Services Limited, on behalf of Mr. Dayabhai Gajibhai Jivani, Mr. Jagdishbhai Harjibhai Jivani, Mr. Savji Dungarshibhai Patel and Mrs. Usha Savji Patel (hereinafter collectively referred to as "Acquirers") and M/s Shyam Star Gems Limited, M/s Rainbow Jewels and M/s Srusti Diam (hereinafter collectively referred to as "Persons Acting in Concert/PACs") pursuant to Regulation 10 and 12 and other applicable provisions of Chapter III and in compliance with the Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (SAST) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "Regulations").

Kindly note that:

1. No statutory approvals are required to implement this Offer at present. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.
2. The revised schedule of activities with date and day are as follows:

Activity	Original Schedule	Revised Schedule
Public Announcement	09.04.2007 (Monday)	09.04.2007 (Monday)
Specified Date	03.05.2007 (Thursday)	03.05.2007 (Thursday)
Last date for a Competitive Bid	30.04.2007 (Monday)	30.04.2007 (Monday)
Date by which Letter of Offer to be posted to the shareholders	11.05.2007 (Friday)	15.06.2007 (Friday)
Date of Opening of the Offer	25.05.2007 (Friday)	21.06.2007 (Thursday)
Last date for revising the Offer price/ Number of shares	08.06.2007 (Friday)	29.06.2007 (Friday)
Last date for withdrawal of acceptance by the shareholders	11.06.2007 (Monday)	05.07.2007 (Thursday)
Date of Closure of the Offer	14.06.2007 (Thursday)	10.07.2007 (Tuesday)
Date of communicating the rejection / acceptance and payment of consideration for the acquired shares.	26.06.2007 (Tuesday)	25.07.2007 (Wednesday)

3. The provisions of Sick Industrial Companies (Special Provisions) Act, 1985 (under section 15) with reference to the "Schedule Industry" defined in the first schedule of the Industries (Development and Regulation) Act, 1951 are not applicable to the Target Company.
4. SEBI would initiate action against the Target Company, Promoters and Major shareholders for the non-compliance with the chapter II of the Regulations.
5. After the acquisition of the shares through SPA and Open Offer the Acquirers will get the majority of the control in the Target Company. Further, the Acquirers intent to change the Memorandum and Articles of Association of the target company to start diamond and other diamond related businesses.
6. The Acquirers do not have any directors on the board of the target company and the existing directors are not related to the Acquirers in any manner whatsoever. All PACs follow Mercantile Accounting Policy approved by Institute of Chartered Accountants of India.

Issued by Manager to the Offer on behalf of the Acquirers:

Aryaman Financial Services Limited
62 (6th Floor), Wing – B; Mittal Tower; Nariman Point, Mumbai-400021.
Tel: No. (022) 2282 6464/2284 5716; Fax: No. (022) 2283 1564
Email: aryaman_limited@rediffmail.com, info@afsl.co.in
Website: www.afsl.co.in; Contact Person: Mr. Amit Kumar.

Place : Mumbai
Date : 12.06.2007